

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956".

*The motion was adopted.*

Shri Easwara Iyer: I introduce the Bill.

INDIAN INCOME-TAX (AMENDMENT) BILL\*

Shri Ram Krishan (Mahendergarh): I beg to move for leave to introduce a Bill further to amend the Income Tax Act, 1922.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income Tax Act, 1922."

*The motion was adopted.*

Shri Ram Krishan: I introduce the Bill.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

Shri M. R. Masani (Ranchi—East): I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

*The motion was adopted.*

Shri M. R. Masani: I introduce the Bill.

DRAMATIC PERFORMANCES (AMENDMENT) BILL—contd.

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by Shri V. P. Nayar on the 5th April, 1958, that the Bill further to amend the Dramatic Performances Act, 1878, be taken into consideration.

Out of 2½ hours allotted for discussion of the Bill, 58 minutes were taken up on the 5th April, 1958 and 1 hour and 32 minutes are still available.

Shri Easwara Iyer may now continue his speech.

Shri Easwara Iyer: Mr. Deputy-Speaker, Sir, I was submitting the other day, before this House, about the growth and development of the drama, both in the West and the East from being an idle pastime to a chastened freedom of expression of the social needs of the time. I do not want to dilate upon the merits and demerits of the drama in the West and in the East, but it is agreed, I believe, that so far as the Indian drama is concerned, it has done its part as a powerful medium of expression in the national movement of our country. So, the British imperialists, finding that this is a sort of an effective block against their rule in this country, might have thought about the Indian Dramatic Performances Act, and, as the hon. Mover of the Bill has pointed out, they have been using this enactment as an effective fetter or, if I may say so, a curb upon the spirit of nationalism that has been developed in this country. It is natural to expect that in the post-Independence period this enactment will be given the go-by by repealing the enactment. But unfortunately it has not happened. It is a regrettable and deplorable state of affairs that in so far as our Constitution has laid down the fundamental rights regarding freedom of expression, occupation and association, we should continue to have this enact-

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